

THE MATERNITY BENEFIT (AMENDMENT)
BILL, 2008

(AS PASSED BY THE HOUSES OF PARLIAMENT—

RAJYA SABHA ON 27TH FEBRUARY, 2008

LOK SABHA ON 19TH MARCH, 2008)

ASSENTED TO
ON 1 APRIL, 2008
ACT NO. 15 OF 2008

Bill No. XXXVIII-F of 2007

THE MATERNITY BENEFIT (AMENDMENT) BILL, 2008

(AS PASSED BY THE HOUSES OF PARLIAMENT)

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BILL

further to amend the Maternity Benefit Act, 1961.

BE it enacted by Parliament in the Fifty-ninth Year of the Republic of India as follows:—

1. (1) This Act may be called the Maternity Benefit (Amendment) Act, 2008.

Short title and
commencement.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

53 of 1961.

2. In the Maternity Benefit Act, 1961, for section 8, the following section shall be substituted, namely:—

Substitution of
new section
for section 8.

“8. (1) Every woman entitled to maternity benefit under this Act shall also be entitled to receive from her employer a medical bonus of one thousand rupees, if no pre-natal confinement and post-natal care is provided for by the employer free of charge.

Payment of
medical bonus.

(2) The Central Government may before every three years, by notification in the Official Gazette, increase the amount of medical bonus subject to the maximum of twenty thousand rupees.”.

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further to amend the Maternity Benefit Act, 1961.

(As passed by the Houses of Parliament)